

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-970(PB)/2020

IN THE MATTER OF:

DMI Finance Pvt Ltd.	...	Applicant/Petitioner
Vs		
Raheja Developers Ltd.	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Vipul Ganda, Mr. Ishaan Upadhaya, Advs.
For Respondent : Mr. P. Nagesh, Sr. Adv., Ms. Manmeet Kaur, Ms. Suditi,
Mr. Abhishek Rana, Advs.

ORDER

Ld. Sr. Counsel Mr. P. Nagesh for the Corporate Debtor appeared and submitted that the matter was at the stage of settlement between the parties. The Ld. Counsel Mr. Vipul Ganda for Petitioner/Financial Creditor confirms the same.

As a last opportunity, at the request and by consent of both parties, list the matter **on 29.07.2024** along with the connected matters (IB)-385(ND)/2020 under Section 95(1) "DMI Finance Pvt Ltd vs Navin Raheja".

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)